

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 960
TO BE ANSWERED ON 10.02.2025**

COMPLIANCE WITH THE PROVISIONS OF OSH CODE

†960. SHRI TANUJ PUNIA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of employers who have provided travel allowance to migrant labourers to travel to and fro their native place as per the provisions of the OSH (Occupational Safety, Health and Work Conditions) Code, 2020 along with the number of workers who have been provided such allowance, State-wise including Barabanki district in Uttar Pradesh; and**
- (b) the number of labourers who have been provided the facility of free medical check-up by the employers in accordance with the provisions of the said Code, State-wise including Barabanki district in Uttar Pradesh?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

(a) & (b): The Occupational Safety, Health and Working Conditions (OSH) Code, 2020 provides, inter-alia employer to pay inter-State migrant, in a year a lump sum amount of fare for to and fro journey to his native place from the place of his employment, facility of medical check-up. The Occupational Safety, Health and Working Conditions (OSH) Code, 2020 is yet to come into force.

The data on details of travel allowance by employers, and medical check-up of migrant workers is not centrally maintained.
